

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

R.A. 6/95

in

**O.A. NO.** 540/93

**T.A. NO.**

**DATE OF DECISION** 8/6/95

Mr. D.P. Shaladia

Petitioner

Mr. P.K. Handa

Advocate for the Petitioner (s)

Versus

Union of India and Others

Respondent

Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. V. Radhakrishnan

Member (A)

The Hon'ble Mr.

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

D.P. Shaladia  
 Block No.2, Bhakti Nandan Park  
 Society, S.I.D.C. Odhav  
 Ahmedabad.

Applicant.

Advocate : Mr. P.K. Handa.

Versus

1. Union of India  
 Ministry of Railways  
 Notice to be served through  
 The General Manager,  
 Western Railway, Churchgate,  
 Bombay.
2. The Divisional Rly. Manager,  
 Barda Division, Pratapnagar,  
 Baroda.
3. Sr. Divisional Comm. Manager,  
 Western Railway Baroda Division  
 Baroda.
4. Divisional Comm. Manager  
 Baroda Division ARM Office,  
 Ahmedabad.

Respondents.

Advocate Mr.

O R A L U D D G M E N T  
 In  
R.A. 6/95 in O.A. 540/93

Date: 8/6/95.

Per Hon'ble Shri V. Radhakrishnan

Member (A)

Mr. Handa seeks permission to withdraw the R.A.  
 Permission granted. R.A. stands disposed of accordingly.

  
 (V. Radhakrishnan)  
 Member (A)